

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-21/2008(Pt.)/11967/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench,
Naharlagun.

Dated Guwahati, ¹²12 December, 2023.

Sub:- **Earned leave.**

Ref:- No. HC(IB) –VIG/01/2022/ Dated the 30th November, 2023.

Sir,

With reference to the above, I am directed to inform you that Shri Yomge Ado, Member Secretary, Arunachal Pradesh State Legal Services Authority, Itanagar has been granted **earned leave on 30.11.2023, alongwith station leave permission, w.e.f 30.11.2023 to 03.12.2023**. He is to submit his leave application in prescribed format as well as Leave Admissibility Report to the Itanagar Peramanent Bench. Shri Ado is to hand over charge to a suitable officer as per rules.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-21/2008(Pt.)/11968-11969/A, dated , 12-12-23

Copy to:

1. Shri Yomge Ado, Member Secretary, Arunachal Pradesh State Legal Services Authority.

✓ 2. The Project Manager, Gauhati High Court.

spn
JT. REGISTRAR (VIGILANCE)